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ANDHRA PRADESH DISTRICT PLANNING COMMITTEES ACT, 2004

5 of 2004

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ANDHRA PRADESH DISTRICT PLANNING COMMITTEES ACT, 2004

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A Bill to constitute District Planning Committees for the Purpose of Article 243-ZD of the Constitution of India and to discharge the functions of the State Government in Regard to the Items of Business of the Government and for Matters Connected Therewith or Incidental Thereto Whereas, under Article 243-ZD of the Constitution of India the Government is empowered to constitute in the State, a District Planning Committee at the District level to consolidate the plans prepared by the Panchayats and the Municipalities in the District by undertaking Legislation. Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty- fifth year of the Republic of India as follows:

<u>1.</u> Short title extent and commencement :-

(1) This Act may be called the Andhra Pradesh District Planning Committees Act, 2004.

(2) It extends to the whole of the State of Andhra Pradesh.

(3) It shall be deemed to have come into force on the 30th December, 2003.

2. Definitions :-

In this Act, unless the context otherwise requires:

(1) "Committee" means the District Planning Committee constituted under Section 3 .

(2) "District" means a district as construed in the Andhra Pradesh District Formation Act, 1974.

(3) "Government" means the State Government.

(4) "Municipalities" means Municipal Corporations, Municipal Councils and Nagar Panchayats as constituted under the Andhra Pradesh Municipalities Act, 1965 or the various Municipal Corporations established under the Andhra Pradesh Municipal Corporations Act, 1994.

(5) "Notification" means a notification published in the Andhra Pradesh Gazette and the word "notified" shall be construed accordingly.

(6) "Panchayats"means a Gram Panchayat or a Mandal Parishad and Zilla Parishad constituted under the Andhra Pradesh Panchayat Raj Act, 1994 .

(7) "Population" means the population as ascertained at the last preceding census of which relevant figures have been published.

(8) "Prescribed" means prescribed by rules made under this Act.

(9) "State" means the State of Andhra Pradesh.

3. Constitution of District Planning Committee :-

(1) There shall be constituted for every district, a District Planning Committee, to consolidate the plans prepared by the Panchayats and the Municipalities in the district and to prepare a draft development plan for the district as a whole and to exercise such other powers as may be entrusted to it by the State Government from time to time.

(2) Every Committee shall in preparing the Draft Development Plan,-

(a) have regard to,-

(i) matters of common interest between the Panchayats and Municipalities including spatial planning, sharing of water and other physical and natural resources, the integrated development of infrastructure and environmental conservation;

(ii) the extent and type of available resources whether financial or otherwise;

(b) consult such institutions and organizations as the Government may, by order, specify.

(3) Where the term of the existing members of the Municipality or Panchayathas expired and the elected members cease to be members of the committee then the committee with remaining members shall continue to discharge the functions till new elections are held.

4. Composition of Committees :-

(1) The Committee constituted under Section 3 shall consist of the following twenty five members in each district, namely:

(i) a Minister of the State of Andhra Pradeshto be nominated by the Government, who shall be the Ex- Officio Chairperson of the Committee;

(ii) the District Collector who shall be the Member Secretary.

(iii) three members to be nominated by the State Government;

(iv) twenty members of the Committee shall be elected in the prescribed manner by and from amongst the elected members of the Zilla Parishad and of the Municipalities in the district:

Provided that the number of members to be elected from the rural and urban areas shall be as nearly as possible, in proportion to the ratio between the population of the rural and urban areas of the district.

(2) The members nominated under clause (iii) of sub-section (1) shall hold office for such term as may be notified by the

Government.

5. Special Invitees :-

(1)

(a) Members of the House of the People and Members of the State Legislative Assembly representing constituencies which are comprised wholly or partly in the district shall be permanent special invitees to the meetings of the Committee.

(b) Members of the Council of State representing the State shall also be the permanent special invitees to the meetings of the Committee of a district of their choice.

(2) The Chairman of the Zilla Prishad and the Chairman of the Municipality and the Mayor of the Municipal Corporation in the district shall also be permanent special invitees, incase they are not elected members of the Committee.

6. Term of elected members :-

(1) An elected member of the Committee shall cease to be member thereof, if he ceases to be a member of the Municipality or panchayat as the case may be.

(2) A vacancy arising under sub-section (1) or by reason of death or resignation of a member shall be filled in accordance with the provisions of Section 4 .

7. Preparation of Development Plan :-

(1) Every Gram Panchayat, Mandal Parishad, Zilla Parishad, Nagar Panchayat, Municipality, Municipal Corporation, in the district shall prepare a Development Plan before the beginning of the financial year taking into consideration the tax levied by them and the nontax revenue received by them and the funds likely to be received from the State Government and other departments or Agencies during the financial year and such a plan shall also include the human development or disaster mitigation initiatives proposed to be undertaken during the financial year.

(2) The Development Plan shall lay down the targets set under different development or performance indicators for the financial year.

<u>8.</u> Functions of the Committee :-

The Committee shall perform the following functions, namely:

(i) ensure that each Gram Panchayat or Mandal Parishad or Zilla Parishad or Nagar Panchayat or Municipality or Municipal Corporation in the district prepares a development plan for the financial year which shall be consolidated into the District Development Plan and shall be submitted to the State Government for incorporation into the State Plan.

(ii) review from time to time the implementation of the Development Plan so prepared and monitor the achievements at the district level against the targets set under different development or performance indicators.

(iii) formulate draft five year plans of the district in their socioeconomic, temporal and spatial dimensions.

(iv) make necessary recommendations to the State Government concerning the development of the district.

(v) perform such other functions as entrusted by the State Government subject to the guidelines issued from time to time.

9. Powers of the Committee :-

(1) The Committee shall exercise such powers as may be notified under this Act or may be allotted to it by the State Government in respect of the business of the Government.

(2) The State Government may prescribe and notify the manner in which the powers so notified or allotted to the Committee may be exercise.

(3) While exercising such powers, the Committee shall be deemed to be a body subordinate to the State Government and shall exercise these powers, for on behalf of the State Government.

10. Functions of the Member Secretary :-

The Collector of the district shall be the member Secretary of the Committee, and shall be responsible for maintaining the record of the Committee, preparing the records of discussions and communication of decisions and all other incidental ancillary matters.

<u>11.</u> Constitution of Sub-Committees :-

The Committee may constitute such Sub- Committees consisting of members of the committee and the permanent special invitees to discharge one or more of the functions entrusted to it under this Act.

12. Meetings of the Committee :-

(1) The meetings of the Committee shall be held at least once in every quarter of the financial year in such manner as may be prescribed.

(2) The meetings of the Committee shall be held on the scheduled date and time as may be prescribed at the District Headquarters.

(3) The Chairperson or in his absence a member elected by the members present shall preside over the meeting of the Committee.

(4) The Committee may invite experts to attend its meeting.

(5) The non-official member experts shall be paid such travelling and other allowances as may be prescribed, for attending the meetings.

(6) The Committee shall regulate its own procedure, subject to such rules as may be prescribed.

13. Power to remove difficulties :-

If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order, do anything not inconsistent with the provisions thereof which appears to it to be necessary or expedient for the purpose of removing the difficulty.

14. Power to make rules :-

(1) The Government may make rules to carry out the purposes of this Act.

(2) Every rule made under this Act, shall immediately after it is made be laid before the Legislative Assembly of the State, if it is in session and if it is not in session in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiry of session in which it is so laid or the session immediately following, the Legislative Assembly agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

15. Repeal of Ordinance 10 of 2003 :-

The Andhra Pradesh District Planning Committees Ordinance, 2003 is hereby repealed. Statement of Objects and Reasons: Under Article 243-ZD of the Constitution of India, District Planning Committees have to be constituted in the State at the district level. The District Development Review Committees (DDRCs) havebeen Plg. in G.O.Ms.No. 26, Fin.and (Plq.D.P.III) constituted Department, dated 22-6-1995. The Cabinet Sub-Committee on Local Bodies have recommended for the constitution of the District Planning Committees in the State. The Council of Ministers in their meeting held on 7-11 -2001 have decided to constitute the District Planning Committees in place of the District Development Review Committees as prescribed under the Seventy Fourth Constitutional Amendment. The following are the salient features of the Bill, namely:

(i) the main objective of the District Planning Committees will be to consolidate the plans prepared by the Panchayats and the Municipalities in the district and to prepare a draft development plan for the district as a whole.

(ii) each District planning Committee will have twenty five members, twenty of which (four- fifth of the total members) will be elected by and from amongst the elected members of the Zilla Parishad and the Municipalities in the district in proportion to the ratio between the population of the rural areas and of the urban areas in the district;

(iii) a Minister of the State of Andhra Pradesh will be nominated by the Government who will be the Ex-officio Chairperson of the District Planning Committee. The District Collectorwill be the Member- Secretary of the District Planning Committee. TheThree other members will be nominated by the Government,

(iv) All the M.L.As and M.Ps (Lok Sabha and Rajya Sabha) in the district will be special invitees in the District Planning Committee, the Chairman of the Zilla Parishad, Chairpersons of the Municipalities and Mayors of the Municipal Corporations in the District shall also be permanent special invitees, in case they are not the elected members of the Committee.

(v) The District Planning Committee will exercise the same review and monitoring functions at the district level, which were exercised

by the District Development Review Committees earlier.

As the Legislative Assembly of the State was not then in session having been dissolved, it was considered necessary to give effect to the above decision immediately, the Andhra Pradesh District Planning Committees Ordinance, 2003 (A.P.Ordinance No. 10 of 2003) was promulgated by the Governor on the 30th December, 2003 and the same was published on the same day. The Bill seeks to replace the said Ordinance.